

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 61/TT/2020**

Date: 15.9.2020

To,  
Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 tariff block and (ii) determination of transmission tariff for 2019-24 tariff block for asset under "Provision of 400 kV bays at Fatehpur for ATS under Unchahar TPS" in Northern Region.

**Sir,**

With reference to the petition mentioned above, I am directed to request you to submit the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents, latest by 30.9.2020

- a) Details of additional capitalization of unexecuted/balance works carried out during 2014-19 period along with detail of justification in line with relevant provisions of the 2014 Tariff Regulations.
- b) With regard to additional capitalization claimed, submit details in the following format in respect of the asset covered in the instant petition:

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19	2014-19 Period	2014-19 Period	

